

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V

Item No. 313
(IB)-1695(ND)2019

IN THE MATTER OF:

Power2sme Pvt Ltd

.....PETITIONER

Vs.

Vandeu International Pvt Ltd

...RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 01.10.2019

CORAM:

JUSTICE (RETD.) SHRI RAJESH DAYAL KHARE,
HON'BLE MEMBER (JUDICIAL)

Ms. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant : Adv. Pankaj Bhagat

For the Respondent/Corporate Debtor :

ORDER

Ld. Counsel for the petitioner has put in appearance and pursuant to the earlier order dated 23.08.2019 he has filed affidavit of service by substituted means. None present on behalf of the respondent. Therefore, the matter is proceeded ex- parte. To come up on 23.10.2019 as prayed for.

Sd/-

(Sumita Purkayastha)
MEMBER (TECHNICAL)

Sd/-

(Rajesh Dayal Khare)
MEMBER (JUDICIAL)